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RESTRICTIONS IMPOSED ON THE ENTRY OF INDIANS INTO MALAYA

- *73. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state:
- (a) whether the attention of Gov ernment has been drawn to the Ordi nances promulgated by the Govern ments of the Malayan Peninsula with a view to control fresh emigration into the Peninsula; and
- (b) if so, what action has been taken by Government to safeguard the interests of Indian nationals in the Peninsula?

THE PARLIAMENTARY SECRETARY TO THE PRIME MINISTER (SHRIMATI LAKSHMI MENON): (a) Yes.

(b) The new Ordinances are intended to protect the interests of all persons, including persons of Indian origin, resident in Malaya. Fresh immigration will henceforth be permitted only under certain conditions, the main criterion being whether such immigration will be for the good of the people of Malaya.

Representations to protect the interests of Indian community in Malaya were made to the local authorities by our Representative at Singapore and on the whole they have taken a sympathetic attitude towards such representations.

SHRI M. VALIULLA: May I know whether the Government of India consulted the Chambers of Commerce in these places?

SHRIMATI LAKSHMI M E N O N : The Government of India did not consult the Chambers of Commerce but the Chambers of Commerce made representations to the Government of India.

SHRI M. VALIULLA: When was this law brought into effect?

SHRIMATI LAKSHMI M E N O N : First August 1953.

SHRI M. VALIULLA: From that onwards, is there any noticeable fall in the number of immigrants from India?

SHRIMATI LAKSHMI M E N O N : We have not got the figures for 1953.

SHRI M. VALIULLA: What are the-terms and conditions on which immigration will be allowed into that country?

SHRIMATI LAKSHMI M E N O N : The conditions are governed by the Immigration Act. Under the 1953 Act. certain categories of visitors, who are-British subjects and hold British passports, are allowed free entry and reentry. In other cases, permits and passes have got to be obtained from the Immigration Officer, Malaya.

SHRI M. VALIULLA: Is it the Colonial Government that has passed this order?

SHRIMATI LAKSHMI M E N O N : The Malayan Government.

SHRI M. VALIULLA: The Malayan-Colonial Government, not the Malayan People's Government.

IMPORT AND EXPORT OF CONFECTIONERYITEMS

- *74. SHRI M. VALIULLA: Will the-Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) the items which are included" under "Confectionery" for import purposes;
- (b) the countries which export confectionery to India; and
- (c) whether India is exporting confectionery to other countries; if so to which countries?

THE MINISTER FOR **COMMERCE** (SHRI D. P. KARMARKAR): (a) Toffees lozenges, chocolates, sugar-coated fruit* and iced confectionery of all types.

(b) Mainly U.K.

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Mainly to Ceylon, Malaya, (c) Yes. Singapur, Burma, Belgian Congo, Aden and Middle Eastern countries. Recently quantities have also been exported to Japan and Canada.

PLEBISCITE IN PORTUGUESE POCKETS IN INDIA

- *75. SHRI H. C. MATHUR: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that the Portuguese Government are holding a plebiscite in the Portuguese pockets in India: and
- (b) whether the Government of India have been informed of the position; and if so, what steps have been taken by Government in the matter?

THE **PARLIAMENTARY** SECRE MINISTER **TARY** THE **PRIME** TO (SHRIMATI LAKSHMI MENON): (a) and (b). According to information available to the Government of India, a questionnaire was issued to the people of Diu, Vanakbara and Goghola at meetings called by the Governor of Diu. The people present were asked to give their That is a matter of surmise. We are not aware name, address, caste, profession, etc., and to give answers to two questions:

- (i) whether or noti he/she was happy under the Pfc6)tuguese regime, and
- <ii) whether his/her needs were catered for and whether he/ she was made to feel comfortable. It is understood that those forms were collected at the end of the meetings and' were to experience of the foreign expert* invited by be sent to the authorities in Goa.

take any notice of such processes, which are not respectively belong; and democratic.

SHRI H. C. MATHUR: Has the Goveminent of India been informed officially by the Portuguese Government i about this action that P. KARMARKAR): (a) A statement is laid on

SHRIMATI LAKSHMI M E N O N The Rj/o)tuguese Government have not informed us.

SHRI H. C. MATHUR: Is the Government of India aware of the activities of the Portuguese Government in victimising the people who are pro-Indian and overwhelming majority of them are there?

SHRIMATI LAKSHMI M E N O N Government are aware of that.

SHRI H. C. MATHUR: What does Government intend to do to gi/>e relief?

SHRIMATI VIOLET ALVA: May I know.....

MR. CHAIRMAN: Mrs. Alva, she knows more about this.

SHRIMATI VIOLET ALVA: May I know whether they are aware that there is a very large section of peopl* from Goa who are residents in India, especially the Indian Roman Catholics who are strongly in favour of th« F^luguese regime to continue in Goa?

SHRI JAWAHARLAL NEHRU: No, Sir. of that.

FOREIGN EXPERTS TO ADVISE GOVERNMENT ON VILLAGE AND SMALL-SCALE INDJJTRII£S

- *76. SHRI H. C. MATHUR: Will the Minister for COMMERCE ANI> INDUSTRY be pleased to state:
- (a) what are the qualifications and past Government to advise in formulating plans for the development of village and small scale The Government of India do not propose to industries; and to which countries they
 - (b) whether they have submitted any interim report so far?

the Table of the Council. [See Appendix VII, Annexure No. 42.J

(b) No. Sir.